

GOVT. OF N.C.T. OF DELHI
(DEPT. OF LAW, JUSTICE & LEGISLATIVE AFFAIRS)
5-SHAM NATH MARG, DELHI - 110054.

No. P.14(23)/95-LA/ 390-94 Dated : 6-9-96

To

1. The Registrar,
High Court of Delhi, New Delhi.
2. The Distt. & Sessions Judge,
Tis Hazari, Delhi.
3. The Judge (Small Causes Court),
Tis Hazari, Delhi.
4. The Secretary,
Bar Council of Delhi,
New Delhi.

Sub : The Provisional Small Cause Court (Delhi
Amendment) Bill, 1995.

Sir,

I am directed to forward herewith a copy of
Notification No.14(23)/95-LA dt.04.09.96 relating to
the provisional Small Causes Courts (Delhi Amendment)
Act, 1995, which is self-explanatory for information
and necessary action at your end.

Yours faithfully,

(R.T.L. D'Souza)
Under Secretary (LA)

Dated : 6-9-96

No. P.14(23)/95-LA/ 394

Copy forwarded to the Secretary, Legislative
Assembly, Old Sectt., Delhi alongwith 99 copies of
the above Notification (Hindi version also) for
information & necessary action please.

(R.T.L. D'Souza)
Under Secretary (LA)

Act as
received from the
GOVT. NHA duly signed
by the President of India

J.S. (L.H.)
11-9-96

Imp.
2/11/96
C.O.D.

(As passed by the Legislative Assembly of the National
Capital Territory of Delhi on 20th March, 1996)

Bill No. 11 of 1995

THE PROVINCIAL SMALL CAUSE COURTS (DELHI AMENDMENT)
BILL, 1995

A

BILL

to amend the Provincial Small Cause Courts Act, 1887 as
applicable to the National Capital Territory of Delhi.

Be it enacted by the Legislative Assembly of the
National Capital Territory of Delhi in the Forty-seventh
Year of Republic of India as follows :-

Short Title 1.(1) This Act may be called the Provincial Small Cause Courts (Delhi Amendment) Act, 1996.

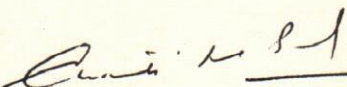
extent and commencement (2) It extends to the whole of the National Capital Territory of Delhi.

(3) It shall come into force at once.

Amendment of Section 15 2. In its application to the National Capital Territory of Delhi, in Section 15 of the Provincial Small Cause Courts Act, 1887 -

- (i) in sub-section (1), for the words "five hundred rupees" the words "five thousand rupees" shall be substituted;
- (ii) in sub-section (3) for the words "one thousand rupees", the words "ten thousand rupees" shall be substituted.

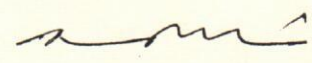
This Bill has been passed by the Legislative Assembly of the National Capital Territory of Delhi on 20th March, 1996.


(CHARTI LAL GOEL)

Speaker, Legislative Assembly of the
National Capital Territory of Delhi.

Dated the 21st March, 1996

I reserve the Bill for consideration of the President.


(P. K. DAVE)
Lt. Governor of the
National Capital Territory of Delhi.

Dated the 26 March 1996.

(P. K. DAVE)
**LIEUT. GOVERNOR
DELHI.**

THE PROVINCIAL SMALL CAUSE COURTS (DELHI AMENDMENT)
BILL, 1995.

I assent to this Bill

S. D. Sharma

**Shanker Dayal Sharma
PRESIDENT OF INDIA**

Dated.....27.8.96.....

DELHI
LIEUT. GOVERNOR
(P. K. DAVE)